

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO. 1166.
TO BE ANSWERED ON MONDAY, THE 24TH JULY, 2017.**

e-PATENTING

1166. SHRI PRALHAD JOSHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government proposes to introduce e-patent certificates system after approval of patent applications; and
- (b) if so, the details thereof including its salient features and main advantages?

ANSWER

वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

(a) & (b): Yes, Madam, the Government has launched the system of issuing e-patent certificates after grant of patent, by issuing a public notice on 3-7-2017. The salient features are enumerated below:-

- i. The patent certificate will be generated through an automated system after the patent is granted by the Controller and shall be transmitted to the applicant concerned or his authorised patent agent on record to the email address recorded with the office.
- ii. The patent certificate shall also be made available along with status of the application concerned on the official website (www.ipindia.gov.in), so that the same may be downloaded and printed, as desired by applicants.

The main advantages of the system are that it eliminates the delays in dispatch of patent certificates to the applicants concerned who can download and print certificates from the website, thus ushering in greater transparency. It also enables them to take further action in a timely fashion.
